

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/1067/2017
Dated: 13/2/2018

BETWEEN:

Jitendra Nath Tiwari,
S/o. Late B.N. Tiwari,
Aged about 42 years,
Occ: Sr. Section Engineer,
O/o. Sr. Divisional Signal and Telecom Engineer,
Nanded Division, Nanded.

..... Applicant

AND

1. The Union of India rep. by
General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The General Manager,
South East Central Railway, Bilaspur.
3. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
4. The Chief Personnel Officer,
South East Central Railway, Bilaspur.
5. G. Pavan Kumar Rao,
S/o/ Shiva Shankar Rao,
Aged about 30 years,
Occ: Sr. Section Engineer/Signal
(Safety) Counselor,
O/o. Sr. Divisional Safety Officer,
Raipur, South East Central Railway, Raipur.

..... Respondents

Counsel for the Applicant : Mr. S. Anuradha, Advocate
Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.
: Mr. P.S. Ramachandra Murthy, SC for R5

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Learned counsel for the parties present.

2. Learned counsel for the applicant seeks permission to withdraw the OA. Permission is granted. Accordingly, the OA is dismissed as withdrawn. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 13th February, 2018
(Dictated in the Open Court)

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